

Central Administrative Tribunal, Principal Bench

R.A. No. 11/2000 In  
OA 362/99

New Delhi this the 25<sup>th</sup> day of January, 2000

Hon'ble Mr. Kuldip Singh, Member (J)

Union of India  
Through  
Under Secretary,  
Government of India,  
Department of Chemicals and Petrochemicals  
DPEA Cell,  
New Delhi. .... Review Applicant  
in the RA

Versus

Sh. Shashinder Kumar  
S/o Sh. Kalyam  
R-35, Moti Bagh,  
New Delhi. .... Respondent in the RA

ORDER BY CIRCULATION

By Hon'ble Mr. Kuldip Singh, Member (J)

The present RA No. 11/2000 has been filed by the respondent for review of the order passed in OA No. 362/99 dated 11.11.99.

2. In the RA the petitioner has prayed that in second line of para 3 the word "is" may be replaced by the word "was" and in the second last line of the same para the date on which the tenure of the Committee was to end was shown as 30.12.99, whereas it should have been 20.12.99.

3. It is further prayed that the petitioner may be given liberty to engage seniors to the respondent in case they approach them either directly or through employment exchange.

4. I have gone through the RA and I feel that the

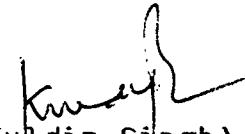
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RA deserves to be allowed. So accordingly RA is allowed with the following directions:-

(i) In the second line of para 3 the word "is" is replaced by the word "was" and in the second last line the date is changed from "30.11.99" to "20.11.99".

(ii) The petitioner is at liberty to engage seniors to the respondent in case they approach them either directly or through employment exchange.

  
(Kuldip Singh)  
Member (J)

Rakesh